

**IN THE NATIONAL COMPANY LAW TRIBUNAL  
NEW DELHI COURT (COURT NO.IV)**

**310/ND/2017**

Superior Technologies Pvt. Ltd.

**Under Section: Section 252.**

**CORAM**


**DR. DEEPTI MUKESH,  
HON'BLE MEMBER (J)**

**Order delivered on 02.04.2018**

For the Applicant	:	Ms.Shreya Singhal,Adv.
For the Respondent	:	-
Stg. Counsel for the Income tax Deptt	:	Ms. Lakshmi Gurung, Adv.

**ORDER**

Ld. Counsel for the appellant and the income tax department appear. None is present for ROC. It is seen from record that on 18<sup>th</sup> January, 2018 a show cause notice for non-filing of the reply was issued to ROC. Till date no reply has been filed by ROC. Last chance is given to file reply within 2 weeks from today. In case of non-compliance cost will be imposed and the right to file reply will be forfeited. Ld. Counsel for Income Tax seeks time to file reply. Two weeks time is granted with a copy in advance to the other side. Rejoinder, if any, be filed within one week after the receipt of the reply. Post the matter on 7<sup>th</sup> May, 2018.

  
**(DR. DEEPTI MUKESH)  
MEMBER (J)**